

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 1st MAY, 2024, 10:30 A.M.

CP (IB)/1/GB/2024

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Shiluyongadang Vs Amrit Cement Ltd.
Under Section	U/s 9 of IBC, 2016

For Petitioner (s) : Mr. V. Wadehra, Adv.

For Respondent (s) : Mr. S. S. Roy, Adv. Ms. P. Ganguly, Adv.

ORDER

Both sides counsel present. It is noted that the reply of the Corporate Debtor has been filed online only yesterday i.e. on 30.04.2024 despite being given clear instructions *vide* order dated 02.04.2024 to file it within 10 days. Also, hard copy of the same has not been filed with the Registry till date. Ld. Counsel for the Petitioner, Mr. V. Wadehra also states that reply has not been served upon them. In the stated scenario, Ld. Counsel for the Respondent is directed to file the reply along with the Delay Condonation Petition within a week's time with adequate justification for not complying with Orders of this Tribunal dated 02.04.2024. In case of non-filing of the reply along with the Delay Condonation Petition, their right to file reply shall stand forfeited.

List the matter for further consideration on **20.05.2024**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)